

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 271, 272 & 273 of 2017**

**IN THE MATTER OF:**

**Rajinder Kumar Malhotra**

**...Appellant**

**Versus**

**Harish Taneja,  
(Interim Resolution Professional)**

**...Respondent**

**Present:**

**For Appellant :**               **Shri Vipul Ganda and Ms. Shreya Jain, Advocates**

**For Respondent :**           **Shri S. Kalia and Shri Harish Agarwal, Advocates**

**O R D E R**

**13.12.2017** Learned counsel appearing on behalf of the appellant submits that in view of judgment pronounced today in "*Vishwa Nath Singh vs. Visa Drugs & Pharmaceuticals Pvt. Ltd. – Company Appeal (AT) (Insolvency) Nos. 234 and 235 of 2017*", this appeal has become infructuous and, therefore, the learned counsel for the appellant prays for to withdraw the appeal(s).

The appeal(s) are accordingly disposed of as withdrawn. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)